

Criminal cases/Complaints pending against MP/MLA

HARYANA

As on 31.03.2026

S.No.	Name of the District	Previous Balance as on 28.02.2026	Institution /RBT	Disposal	Closing balance as on 31.03.2026
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Charki Dadri	11	0	0	11
4	Faridabad	0	0	0	0
5	Fatehabad	1	0	0	1
6	Gurugram	26	0	1	25
7	Hisar	2	0	0	2
8	Jhajjar	0	0	0	0
9	Jind	0	0	0	0
10	Kaithal	0	0	0	0
11	Karnal	0	0	0	0
12	Kurukshetra	0	0	0	0
13	Narnaul	1	0	0	1
14	Nuh	4	0	0	4
15	Palwal	0	0	0	0
16	Panchkula	6	0	1	5
17	Panipat	1	0	0	1
18	Rewari	0	0	0	0
19	Rohtak	2	0	0	2
20	Sirsa	0	0	0	0
21	Sonipat	0	0	0	0
22	Yamunanagar	2	0	0	2
	Total	56	0	2	54

Details of pending cases against Mps/MLAs in the State of Haryana as on 31.03.2026.

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time to completion of trial	Comments by District and Sessions Judge
	Ambala	Nil																					
	Bhiwani	NIL																					
1	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SUSHILA SOMBIR SANGWAN	VS NACT/ 375/2025	HRC03-002026-2025			NI ACT 138	ONE YEAR			09.07.2025		18-04-2026					6 MONTHS	
2	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/446/2025	HRC03-002372-2025			NI ACT 138	ONE YEAR			11.08.2025		15-04-2026					6 MONTHS	
3	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/447/2025	HRC03-002373-2025			NI ACT 138	ONE YEAR			11.08.2025		15-04-2026					6 MONTHS	
4	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/448/2025	HRC03-002374-2025			NI ACT 138	ONE YEAR			11.08.2025		15-04-2026					6 MONTHS	
5	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	NIRMALA DEVI VS SOMBIR SANGWAN	NACT/467/2025	HRC03-002464-2025			NI ACT 138	ONE YEAR			11.08.2025		18-04-2026					6 MONTHS	
6	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SAJJAN SINGH VS SOMBIR SANGWAN	NACT/497/2025	HRC030028012025			NI ACT 138	ONE YEAR			17.09.2025		13-04-2026					6 MONTHS	
7	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	Rajbir Singh, vs Sombir Sangwan	NACT/561/2025	HRC030030572025			NI ACT 139	ONE YEAR			14.10.2025		17-04-2026					6 MONTHS	
8	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VISHAL SHEORAN vs Sombir Sangwan	NACT/631/2025	HRC030033452025			NI ACT 142	ONE YEAR			15.11.2025		25-05-2026					6 MONTHS	
9	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	KRISHAN VS SOMBIR SANGWAN	NACT/1/2026	HRC03-000005-2026			NI ACT 143	ONE YEAR			02-01-2026		24-04-2026					6 MONTHS	
10	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SATYADEV VS SOMBIR SINGH EX MLA	NACT/11/2026	HRC03-000103-2026			NI ACT 144	ONE YEAR			08-01-2026		03-04-2026					6 MONTHS	
11	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	Suresh Kumar Vs Sombir Sangwan Ex MLA	NACT/52/2026	HRC03-000368-2026			NI ACT 145	ONE YEAR			19-01-2026		16-04-2026					6 MONTHS	
	Faridabad	NIL																					
12	Fatehabad	Sh. Tarun Singal, Addl. Sessions Judge, Fatehabad		Sh. Jarnail Singh (MLA Ratia)	Sitting	State Vs Jarnail Singh	PC/06/2025	HRT01-006529-2025	FIR No. 09 dated 29.01.2016	ACB, Hisar	7 of P.C. Act	Imprisonment for 7 years	17/09/2025	17/09/2025	N/A		01.09.2026 further proceedings	No	21	0	21	personal appearance of accused jarnail singh has been moved on the ground that a writ petition bearing No. COCP-5327-2025 is pending before the Hon'ble High Court, Chandigarh.	
13	Gurugram	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Kataria	Comi/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		08.06.2022	08.06.2022	08.06.2022	No	18.05.2026 NOTICE	No	No			Argument on Point of Summoning	
14	Gurugram	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Kataria	Comi/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		15.06.2022	15.06.2022	15.06.2022	No	18.05.2026 NOTICE	No	No			Argument on Point of Summoning	
	Gurugram	Sh. Manish Kumar, ACJM		Bhupinder Singh Hooda	Former	Raman Sharma Vs Bhupinder Singh Hooda	COMA/23/2024	HRGR03-013579-2024	Complaint	Sadar	166,166A,177,406,407,409,417,420,468,424,120B	10 Years			06.07.2020		Decided on 23.03.2026	No	1 Witness	One Witness pre charge Evidence	11		
15	Gurugram	Sh. Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Vikash	132 COMI/74475/2013	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	19/09/2013	Na	27.04.2026, Evidence	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	one year	
16	Gurugram	Sh. Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227 CHI/6525/2018	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	02.04.2026, Prosecution Evidence	No	15 Witness	13 Witness Examined So far.	Two	one year	
17	Gurugram	Sh. Rajat Verma, CJM		Sukhbir Kataria	Former	Omparkash Vs. Naresh	214 COMI/74832/2014	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	08/04/2026, Stay Awaiting Order	No	Witness List Not Filed	Two witness examined in pre-charge	Na	one year	
18	Gurugram	Sh. Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Rohit	207 COMI/74881/2014	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	29/09/13	Na	17/04/2026, Awaiting Order	YES	10 Witness	5 Witness examined in pre charge	Five	one year	

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing of Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, higher court	Total no. of witnesses	No. witnesses examined	No. witnesses remain to be examined	Expected time to completion of trial	Comments by District and Sessions Judge	
19	Gurugram	Sh.Rajat CJM	Verma,	Sukhbir Kataria	Former	Om Parkash Vs Akash Kataria	236	HRGR03-006626-2013	Complaint	City	420	10 Years	NA	Na	01.10.2013	Na	09.04.2026, Awaiting Order	YES	6 WITNESS	6x Witness Partly examined		one year		
20	Gurugram	Sh.Rajat CJM	Verma,	Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232	HRGR03-0562922018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	02/04/2026, Prosecution Evidence	No	21 Witness	19 Witness Examined So far.	Two	one year		
21	Gurugram	Sh.Rajat CJM	Verma,	Sukhbir Kataria	Former	State Vs Pawan Dawas	234	HRGR03-177222017	952/13	City	420	10 Years	07/04/17	07/07/17	Na	Na	28.04.2026, Prosecution Evidence	No	24 WITNESS	18 Exmined	Six	one year		
22	Gurugram	Sh.Rajat CJM	Verma,	Sukhbir Kataria	Former	State Vs Sukhbir Etc.	237	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	29.04.2026, Prosecution Evidence	No	26 Witness	23 Witness examined	Three	one year		
23	Gurugram	Sh.Rajat CJM	Verma,	Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	238	HRGR03-0722411-2018	Complaint		420	10 Years	07/12/18	Na	07/12/18	Na	27.04.2026, Evidence	No	19 Witness	Na	Nineteen	one year		
24	Gurugram	Sh.Rajat CJM	Verma,	Umesh aggarwal	Former	State vs Umesh Aggarwal etc.	239	HRGR03-0453212021	154/21	Kherki Daula	7,10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	09/04/2026, Prosecution Evidence	No	18 Witness	Six Witness examined	Twelve	one year		
25	Gurugram	Sh.Rajat CJM	Verma,	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	240	HRGR03-011644-2020	Complaint	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	04.04.2026, Argument	No	4 Witness	Two witnesses examined.	Two	one year		
26	Gurugram	Sh.Rajat CJM	Verma,	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	241	HRGR03-023260-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	04.04.2026, Argument	NO	4 Witness	Na	Four	one year		
27	Gurugram	Sh.Rajat CJM	Verma,	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	242	HRGR03-023259-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	04.04.2026, Argument	NO	4 witness	Na	Four	one year		
28	Gurugram	Sh.Rajat CJM	Verma,	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	243	HRGR03-104285-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	04.04.2026, Appearance of Accused	NO	4 witness	Na	Four	one year		
29	Gurugram	Sh.Rajat CJM	Verma,	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	244	HRGR03-104286-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	04.04.2026, Argument	NO	Witness List Not Filed	Na	Na	one year		
30	Gurugram	Sh.Rajat CJM	Verma,	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	245	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	04.04.2026, Argument	NO	4 Witness	Na	Four	one year		
31	Gurugram	Sh.Rajat CJM	Verma,	Umesh aggarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	246	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	28/07/22	Na	21.04.2026, Consideration	No	3 Witness	3 Witness	Na	one year		
32	Gurugram	Sh.Rajat CJM	Verma,	Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	247	HRGR03-101542-2023	Complaint	DLF-II	138, NI Act	2 year	Na	Na	29.04.2023	Na	07.04.2026, Apperance	NO	3 Witness	1 Witness	Na	One Year		
33	Gurugram	Sh.Rajat CJM	Verma,	Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	248	HRGR03-089293-2021	Complaint	DLF-II	138 NI Act	2 year	Na	Na	23.11.2021	Na	07.04.2026, Compromise	NO	3 Witness	1 Witness	Na	One Year		
34	Gurugram	Sh.Rajat CJM	Verma,	Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	249	HRGR03-029834-2022	Complaint	DLF-II	139, NI Act	2 year	Na	Na	11.04.2022	Na	07.04.2026, Compromise	NO	3 Witness	1 Witness	Na	One Year		
35	Gurugram	Sh.Rajat CJM	Verma,	Sukhbir Kataria	Former	Om Parkash Vs Devender	250	HRGR03-001498-2013	Complaint	Sec-5	420	10 Years	Na	Na	02.02.2013	Na	02.04.2026, Arguments	NO	7 witness filed by complainant in pre-charge evidence.	7 witness filed by complainant in pre-charge evidence.	NA	One Year		
36	Gurugram	Sh.Rajat CJM	Verma,	Vishal Prakash Rao	Sitting	Religare Finvest Ltd Vs Vishal Prakash Rao	251	HRGR03-0090534-2019	Complaint	Sec-53	138, NI Act	2 year	Na	Na	12.02.2026, Reply	Na	09/04/2026, Reply	NO	5 witness	0 witness	NA	One Year		
37	Gurugram	MS. NEHA YADAV, ACJ (SD) PATAUDI		Sh. Kuldeep Singh	Sitting	State Vs Parveen and others	252	HRGRB1-000821-2017	187 Dated 24.10.2010	Bilaspur	147,148,323,325,506,452 IPC	7 years	09.05.2011, but accused, Sh.Kuldeep vats was summoned on an application dated. 14.10.201	09.05.2011, but accused, Sh.Kuldeep vats was summoned on an application dated. 14.10.201	NA	25.09.24	17.04.2026, Defence Evidence	The revision petition against summoning order u/s 319 Cr.PC was dismissed by Hon'ble Punjab and Haryana High Court on 16.01.2024	15	14 Witness have been examined qua the accused persons who were initially arrayed as accused in the challan	3 witnesses are to be examined qua other accused and 12 witnesses are to be examined qua accused Sh. Kuldeep Vats		Within One Year	

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time to completion of trial	Comments by District and Sessions Judge
51	Rohtak	Sh. Kapil Rathi, Addl. District & Sessions Judge, Rohtak	--	Balbir @ Bali	Former	State Vs. Balbir @ Bali	64	HRRH010022902014	141, 06.05.11	Kalanaur	302	Life Imprisonment	19.09.2011	23.01.13	28.05.11	23.01.13 & 27.08.21	Accused Dinesh @ Kala has been produced by jail authority, Bhondsi, Gurugram through V.C. Accused Sunil @ Sulhar not present. An application for exemption from personal appearance on behalf of accused Sunil @ Sulhar filed. Heard. In view of the facts mentioned in the application, personal appearance of accused Sunil @ Sulhar is exempted for today only. Further arguments have not been addressed. Learned defence counsel for remaining accused persons requested for short adjournment for completion of their defence evidence and for arguments on behalf of remaining accused persons as one of the main defence counsel is not present today. On their request, case is adjourned to 03.04.2026 for completion of remaining defence evidence on behalf of accused persons as well as arguments in rebuttal on behalf of learned PP for State and learned counsel for complainant. The date is fixed as per request and availability of all the learned defence counsels representing all the accused persons. Accused Dinesh @ Kala be produced before the Court through V.C., if he remains in custody.		51	51	0	Six months	Judicial Officers have been directed not to give unnecessary adjournments except for the special/substantial reasons to be recorded on moving of written application by the concerned. They have also been asked to use video conferencing facility for conducting court proceedings and speedy disposal of such cases.
52	Rohtak	Sh. Mohommad Sageer, Chief Judicial Magistrate, Rohtak.	--	Mahant Balaknath	Sitting	Mahant Balaknath Vs Baljeet	961	HRRH030156862021	--	IMT,Rohtak	499,500,501 IPC	--	--	--	06.09.2021	Not Framed yet	Accused Baljeet not produced before the Court in custody through VC. Nor any jail warrant of accused is received. Now, production warrant of accused Baljeet Yadav be issued in the name of Superintendent, Central Jail, Jaipur, Rajasthan with the direction to produce the accused Baljeet Yadav before the		11	11	0	1-2 year	-do-
	Sirsa	NIL																					
	Sonapat	Nil																					
53	Yamuna Nagar	Ms. Indu Bala, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN030015422021	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.2021	The case is fixed for 08.04.2026 for reply	No	11	0	11	9 months	
54	Yamuna Nagar	Sh. Sukhdev Singh SDJM, Bilaspur	--	Sh. Dilbag Singh	Former	State of Haryana Vs. Unknown	UCR/20/2025	HRYNA10013162025	FIR NO. 21 DATED 19.01.2024	Partap Nagar	Mining Act 21(1), 15,16 EP Act, 120B, 420 IPC	--	02.08.2025	--	--	--	Consideration and next date 04.04.2026	--	--	--	--	--	